

**THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'D' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, HON'BLE PRESIDENT
&
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No.-4959/Del/2015
(Assessment Year: 2009-10)**

Virender Khanna M-62, Saket, New Delhi. AAJPK7142G	vs	ACIT Circle 37(1) Civic Centre, New Delhi.
Assessee by	None	
Revenue by	Sh. Arun Kumar Yadav, Sr. DR	

Date of Hearing	18.09.2017
Date of Pronouncement	18.09.2017

ORDER

PER SHRI G.D. AGRAWAL, PRESIDENT

This is an appeal by the assessee challenging the order dated 22.05.2015 in appeal no. 72/2014-15 passed by the Ld. Commissioner of Income Tax (Appeals)-20, New Delhi (for short hereinafter called as the 'Ld. CIT (A)').

2. At the outset, the assessee sought the permission of this bench to permit them to withdraw the appeal. Ld. DR reports no

objection. Hence, recording the same the appeal is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18.09.2017

Sd/-
(K.N. CHARY)
JUDICIAL MEMBER

Dated: 18.09.2017

*Kavita Arora

Sd/-
(G.D. AGRAWAL)
PRESIDENT

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

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ASSISTANT REGISTRAR
ITAT NEW DELHI

